

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2061/2020



This the 21st day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Umanath Awasthi
S/o Sh. Late Chandra Shekhar
C/o Shri Rajendra Awasthi
R/o D-152, Gulshan Ikebana,
Sector 144, Noida,
Dist. Gautam Budh Nagar,
Uttar Pradesh-201306
Mob: 9821209029 ... Applicant

(through Shri Pratap Shanker, Advocate)

Versus

1. The Commissioner,
Department of Food Safety
Govt. of NCT of Delhi
8th Floor, Mayr Bhawan,
Connaught Place, New Delhi-01
Phone No. 0120-23413488
Email: cfss.delhi@nic.in

2. The Chief Secretary,
Govt. of NCT of Delhi
Department of Food Safety
8th Floor, Mayr Bhawan,
Connaught Place, New Delhi-01
Phone No. 0120-23392027
Email: csdelhi@nic.in ... Respondents

(through Shri Saksham Ahuja for Ms. Esha Mazumdar,
Advocate)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (A):

The present application has been filed by the applicant under section 19 of the AT Act, 1985, against the order dated 09.04.2020 (Annexure A-I) vide which the respondents have issued notice of terminating of services by invoking Rule 5(1) of Central Civil Services (Temporary Service) Rules, 1965.

2. Learned counsel for the applicant submits that aggrieved by the said impugned order dated 09.04.2020 (Annexure A-I), the applicant has preferred a representation/appeal dated 30.04.2020 (Annexure A-7) followed by various reminders and on the advice of the respondents another appeal dated 10.09.2020 (Annexure A-9) and the same was lying pending in spite of lapse of more than three months.

3. Issue notice. Shri Saksham Ahuja, learned proxy, who appears for the respondents on advance service, accepts notice.

4. Learned counsel for the applicant, at this stage, submits that applicant will be satisfied if the present OA is disposed of at this stage with directions to the respondents to consider the applicants' aforesaid pending



representations/ appeal and to dispose of the same in a time bound manner.

5. We have considered the submissions made by the learned counsels for the parties and we are of the view that if such request of the learned counsel for the applicants is accepted, no prejudice is likely to be caused to the respondents.

6. In view of the aforesaid, without going into the merit of the claim of the applicants, we dispose of the present OA with direction to the respondents to consider the applicant's aforesaid representations/appeals and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within eight weeks from the date of receipt of a copy of this Order.

7. The OA is disposed of in terms of aforesaid. No order as to costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

cc/ns/daya

